



**తెలంగాణ రాజపత్రము**  
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**No. 9] HYDERABAD, FRIDAY, JANUARY 2, 2026.**

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

**L. A. BILL No. 9 OF 2026.**

**A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Second Amendment) Act, 2026.	<b>Short title and commencement.</b>
<p>(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.</p>	

**Amendment of Schedule VIII.** 2. In the Telangana Panchayat Raj Act, 2018 in Schedule VIII, referred to in sections 3 and 7 of the Act, in Wanaparthy District,

**Act No.5 of 2018.** (a) against Sl.No.37, in columns (4) and (5), for the word “**Jaintirumalapoort**”, the words “**Jayanna Tirumalapur**” shall be substituted.

(b) against Sl. No. 38, in column (5), for the word “**Jaintirumalapoort**”, the words “**Jayanna Tirumalapur**” shall be substituted.

## **STATEMENT OF OBJECTS AND REASONS**

The Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018) was enacted by the Legislature of Telangana to provide for the constitution of Gram Panchayats, Mandal Praja Parishads and Zilla Praja Parishads and for matters connected therewith or incidental thereto. Schedule VIII of the Act specifies the list of villages in the State for the purposes of the said Act.

The Government of Telangana has received a proposal for correction of the name of a village in Gopalpet Mandal, Wanaparthy District from "Jaintirumalapoor" to "Jayanna Tirumalapur", as the Late Sri Jaya Reddy has established the village long ago and called "Jayanna Tirumalapur" who is great-great grandfather of Sri G. Chinna Reddy. The present entry records the village name as "Jaintirumalapoor", whereas reliable evidence establishes that the correct name of the village is "Jayanna Tirumalapur".

The Director, Panchayat Raj & Rural Employment, Hyderabad has submitted a proposal for correction of the village name in Gopalpet Mandal, Wanaparthy District from "Jaintirumalapoor" to "Jayanna Tirumalapur", as requested by the Vice-Chairman (Ex-Minister), Telangana State Planning Board, Government of Telangana vide. representation, dated: 16.05.2025 along with all relevant supporting documents through the District Collector (PW), Wanaparthy.

Further, the District Collector (PW), Wanaparthy in his Letter, dated: 16.05.2025 reported that the Vice-Chairman (Ex-Minister), Telangana State Planning Board, Government of Telangana submitted a representation stating that, the native village of Sri G. Chinna Reddy, namely, "Jayanna Tirumalapur" in recent years been incorrectly recorded and circulated as "Jaintirumalapoor", in almost all the official correspondence. It is published in "Wanaparthy District Samagra Swarupam" published by Telangana Saraswatha Parishad,

Hyderabad, edited by Prof. Dr. Elluru Siva Reddy, Chairman, Telangana Saraswatha Parishad and Dr. J. Chennaiah, General Secretary, Telangana Saraswatha Parishad, Hyderabad, the correct name "Jayanna Tirumalapur" has been mentioned at page 46.

Further, the District Collector (PW), Wanaparthy District has reported that, the Villagers of Jayanna Tirumalapur Gram Panchayat has submitted Resolution, dated: 13.05.2025 stating that the name of the Gram Panchayat has to be changed from "Jaintirumalapoor" to "Jayanna Tirumalapur", since there is a misconception in a section of people that this village is named after "Jains". But in fact, it is named after the great-great grandfather of Sri G. Chinna Reddy namely "Jayanna", who established this village long ago. Hence, the District Collector (PW), Wanaparthy District has requested to correct the name of the village from "Jaintirumalapoor" to "Jayanna Tirumalapur".

In view of the above, the Government has decided to amend Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018), so as to substitute the entry "Jaintirumalapoor" with "Jayanna Tirumalapur" in respect of the concerned village in Gopalpet Mandal, Wanaparthy District, by way of legislation.

This Bill seeks to give effect to the above decision.

**Dr. DANASARI ANASUYA SEETHAKKA,**  
Minister for Panchayat Raj & Rural Development,  
R.W.S., Women & Child Welfare.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**Dr. DANASARI ANASUYA SEETHAKKA ,**  
Minister for Panchayat Raj & Rural Development,  
R.W.S., Women & Child Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.**

The Telangana Panchayat Raj (Second Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**Dr. DANASARI ANASUYA SEETHAKKA ,**  
Minister for Panchayat Raj & Rural Development,  
R.W.S., Women & Child Welfare.

**RENDLA THIRUPATHI,**  
Secretary to State Legislature  
(Legislative Assembly).